

S. KAMALAKARA REDDY
REGISTRAR (JUDICIAL)
FAC. REGISTRAR (ENQUIRIES)



AMARAVATI
Date: 08.09.2025

R.O.C. NO. 183/OP CELL-E/2025

To

The Registrar (IT-cum-CPC),
High Court of Andhra Pradesh,
Amaravati.

Sir,

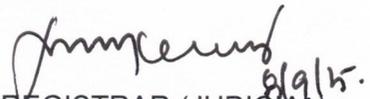
Sub: District Judiciary – Judgment dated 09.11.2023 passed in Writ Petition (C) No. 699 of 2016 by the Hon'ble Supreme Court of India, issued certain direction for monitoring of the criminal cases against elected members of Parliament and Legislative Assemblies - Directed to upload the statistical information in the official website of the High Court - Information furnished - Regarding.

- Ref:** 1. Judgment dated 09.11.2023 passed in Writ Petition (C) No. 699 of 2016 by the Hon'ble Supreme Court of India.
2. High Court's letter R.O.C. No. 411/SO/2022 dated 15.11.2023 from the Registrar General, High Court of Andhra Pradesh.

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Adverting to the subject and references cited, I am herewith forwarding the information with regard to cases pending against the MPs/MLAs (including former & sitting) in the Special Court for Trial of Criminal Cases relating to elected MPs/MLAs, Vijayawada in Krishna District in the State of Andhra Pradesh for the month of **August 2025** in the enclosed proforma and upload the same in the official website of the High Court.

Yours sincerely,


REGISTRAR (JUDICIAL)
FAC. REGISTRAR (ENQUIRIES)

Encls: As above.

STATEMENT SHOWING THE INFORMATION WITH REGARD TO CASES PENDING AGAINST M.Ps. AND M.L.As. (INCLUDING FORMER & SITTING) IN THE STATE OF ANDHRA PRADESH IN THE COURT OF SPECIAL COURT FOR TRIAL OF CRIMINAL CASES RELATING TO ELECTED M.Ps. AND M.L.As., VIJAYAWADA, AS ON 31.08.2025

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Ananthapuramu	J.M.F.C., Gooty	CC 43/2018	Former M.P.	01.02.2009, Cr. No.20/2009	U/Sec.188, 283 of IPC.	Imprisonment for 6 months or fine or both	30.08.2009	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.627/2020 on 05.10.2020. NBW is pending against A6.	Stayed	
2	Ananthapuramu	J.F.C.M., Rayadurg.	CC 51/2018	Sitting M.L.A.	21.07.2007, Cr. No.35/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2671/2018 on 12.03.2020.	Stayed	
3	Ananthapuramu	J.F.C.M., Rayadurg.	CC 52/2018	Sitting M.L.A	23.07.2007, Cr. No.36/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2667/2018 on 12.03.2020.	Stayed	
4	Ananthapuramu	A.J.F.C.M., Dharmavaram.	CC 2/2019	Sitting M.P.	Private Complaint	U/Sec.500 of IPC.	Imprisonment for 2 years or fine or both	12.02.2014	16.06.2023	For cross examination of PW-1.	-	6 months
5	Ananthapuramu	Spl J.F.C.M., Ananthapuram	CC 07/2023	Former M.L.A.	23.03.2022. 53/2022	U/Sec.143, 341 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	24.02.2023.	Charges not framed.	Interim Stay of all further Proceedings granted by Hon'ble High Court in Crl.P.No. 7854/2023, dt, 10.10.2023	Stayed	
6	Kadapa	J.F.C.M., Kamalapuram.	CC 21/2020	Sitting M.P. (Rajya Sabha)	11.04.2019, Cr. No.100/2019.	U/Sec.323, 324, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	20.10.2020	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in Crl.P.No. 3219/2022, dt 28.04.2022	Stayed	

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
7	Guntur	II A.J.C.J. Court, Tenali.	CC 5/2020	M.L.A. (Present)	13.07.2011, Cr. No.45/2011	U/Sec.177, 323, 506, IPC, and Sec.125(A) of R.P Act, 1951.	Imprisonment for 7 years or fine or both	31.12.2018	21.10.2020	Stay of all further Proceedings granted by Honourable High Court in CrI.P.No. 4973/2022, dt 12.07.2022.	Stayed	
8	Krishna	IV A.C.M.M., Vijayawada.	CC 33/2018	Sitting M.L.A.	Private Complaint	U/Sec.499, 500, 501, 502 r/w 34 of IPC.	Simple Imprisonment for 2 years or fine or both	09.03.2018	Charges not framed.	S/s of A3 pending. Stay of all further proceedings granted by Honourable High Court in CRL.R.C.No.294/2021 on 28.04.2021.	Stayed	
9	Krishna	IV A.C.M.M., Vijayawada.	CC 27/2023	Sitting M.L.A	12.04.2019, Cr. No.339/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	NBW pending against A2.	-	up to 6 months
10	Krishna	IV A.C.M.M., Vijayawada.	CC 28/2023	Sitting M.L.A	11.04.2019, Cr. No.342/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec.32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	NBW pending against A4.	-	up to 6 months
11	Krishna	IV A.C.M.M., Vijayawada.	CC 29/2023	Sitting M.L.A	24.03.2019, Cr. No.276/2019	U/Sec.188, 143 r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 6 months or fine or both	18.05.2023	15.02.2024	For arguments.	-	up to 6 months
12	Krishna	I A.J.F.C.M., Vijayawada.	CC 03/2025	Sitting M.L.A	10.01.2020, Cr. No. 07/2020	U/Sec. 143, 188, 341, 353 r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 6 months or fine or both	13.01.2020	01.08.2025	Summons Pending.	-	up to 6 months

Sl. No	District	Name of Court	Split up Case No.	Main Case No.	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
13	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 04/2023	CC No.69/2018 (The Case against A:48 and A51 was Split up from CC No.69/2018 and Numbered as C.C.4/2023 on 22.02.2023. A1: Gottipati Ravi Kumar, A2: Kakani Govardhana Reddy and A3: Poluboina Anil Kumar Yadav, Sitting M.L.As. in Main Case, the main case is Pending for Arguments.)	-	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	-	-	NBW pending against A48 and A51.	Split up from CC 69/2018.	
14	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 10/2023	CC No.11/2020 (The Case against A:91 was Split up from CC No.11/2020 and Numbered as C.C.10/2023 on 15.05.2023. The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both		Charges not framed.	Summons of A91 pending.	Split up from CC 11/2020.	
15	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 11/2023	CC No.12/2020 (The Case against A:91 was Split up from CC No.12/2020 and Numbered as C.C.11/2023 on 15.05.2023. The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both		Charges not framed.	Summons of A91 pending.	Split up from CC 12/2020.	
16	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 13/2023	CC 2/2019 (Case against A3 is Split up from CC 02/2019 and Numbered as CC 13/2023 on 16.05.2023. The Accused No.2 was Former M.P by name Nimmala Kristappa, The main case was pending for Cross of P.W 1)	-	U/Sec.500 of IPC	Imprisonment for 2 years or fine or both		Charges not framed.	NBW pending against A3.	Split up from CC 2/2019.	

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
17	Nellore	IV A.J.F.C.M., Nellore.	CC 24/2020	Sitting M.L.A.	Private Complaint	U/Sec.500 I.P.C.	Imprisonment for 2 years or fine or both	26.11.2019	31.08.2023	For further examination-in- Chief.	-	up to 1 year
18	Nellore	A.J.F.C.M., Kavali	CC 11/2022	Sitting M.L.A.	28.03.2019. 49/2019.	U/Sec.171-C, 188 r/w 34 of IPC	Imprisonment for 6 months or fine or both	22.05.2020.	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 1258/2023, dt 16.02.2023	Stayed	

STAGE OF THE CASES PENDING AGAINST M.Ps./ M.L.As. AS ON 31.08.2025

Sl. No.	Name of the District	STAGE OF PROCEEDINGS													Total
		Pre-Cognizance	Summons	Appearance of Accused	Furnishing of Sureties	Examination	Discharge Petitions Pending	Charges	Trial	Arguments	NBWs/Bws	Stay	Sec.313 Cr.P.C. Examination	Judgment	
1	Ananthapuramu	-	-	-	-	-	-	-	1	-	-	4	-	-	5
2	Kadapa	-	-	-	-	-	-	-	-	-	-	1	-	-	1
3	East Godavari	-	-	-	-	-	-	-	-	-	2	-	-	-	2
4	Guntur	-	-	-	-	-	-	-	-	-	-	1	-	-	1
5	Krishna	-	1	-	-	-	-	-	-	1	4	1	-	-	7
6	Nellore	-	-	-	-	-	-	-	1	-	-	1	-	-	2
TOTAL		-	1	-	-	-	-	-	2	2	6	8	-	-	18